



ITEM NO.2

OUT TODAY
COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 837/2018

SATYAVIR SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 35077/2023 - GRANT OF BAIL)

Date : 21-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Appellant(s) Mr. B.S. Chawdhary, Adv.
 Ms. Ritu Rastogi, Adv.
 Ms. Monika, Adv.
 Mr. Amit Gupta, Adv.
 Mr. Sanjay Kumar Visen, AOR

For Respondent(s) Mr. Rajan Kumar Chourasia, Adv.
 Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 35077/2023

The present application has been filed by the appellant/applicant seeking interim bail on the premise that his daughter's marriage is going to be solemnized on 26.02.2023.

This fact is not being disputed by the respondent.

After we have heard learned counsel for the parties and taking into consideration the fact brought to our notice that his

daughter's marriage is to be solemnized consider appropriate to grant the appellant/applicant interim bail for one month although prayed for 15 days to the satisfaction of the Trial Court. The appellant/applicant be released immediately and shall surrender on 26.03.2023 by 04.00 p.m.

Interlocutory application stands disposed of accordingly.

(NAND KISHOR)
BRANCH OFFICER

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS